

## BEFORE THE NATIONAL GREEN TRIBUNAL

PRINCIPAL BENCH, NEW DELHI

ORIGINAL APPLICATION NO. 385/2025

IN THE MATTER OF:

SIDDHARTH RAI

APPLICANT

VERSUS

UTTAR PRADESH POLLUTION  
CONTROL BOARD & ORS.

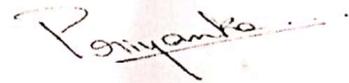
RESPONDENTS

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Date: 09.03.2026

Through



Place: New Delhi

**PRIYANKA SWAMI**

ADVOCATE

STANDING COUNSEL FOR STATE OF UP

F-13, JANGPURA, NEW DELHI 110014

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**BEFORE THE NATIONAL GREEN TRIBUNAL****PRINCIPAL BENCH, NEW DELHI****ORIGINAL APPLICATION NO. 385/2025****IN THE MATTER OF:****SIDDHARTH RAI****APPLICANT****VERSUS****UTTAR PRADESH POLLUTION  
CONTROL BOARD & ORS.****RESPONDENTS****Progress Report of R 2 and R 5****MOST RESPECTFULLY SHOWETH:**

1. That the present report is being filed on behalf of 'R 2 and R 5', namely the District Magistrate, Ghazipur, in compliance with the directions passed by this Hon'ble Tribunal vide order dated 16.12.2025 in the present Original Application. The Hon'ble Tribunal, while considering the grievance raised by the Applicant regarding the alleged discharge of sewage through a proposed drainage system into a pond situated at Arazi No. 409 in Village Hariharpur, Block Manihari, District Ghazipur, directed the answering Respondent to place on record the current status regarding diversion of the drain and the action taken or proposed for cleaning and rejuvenation of the pond, and further directed the



State authorities to examine the feasibility of constructing a decentralized sewage treatment facility for the wastewater flowing in the drain.

2. That pursuant to the aforesaid directions, the matter was immediately taken up at the district level and reports were sought from the concerned authorities including the Zila Panchayat Ghazipur, Block Development Office Manihari and the Uttar Pradesh Pollution Control Board. The relevant records were examined and a field inspection was also conducted by the competent engineering officials of Zila Panchayat Ghazipur in order to ascertain the present status of the drainage work and to ensure that the pond situated at Arazi No. 409 is adequately protected from any discharge of untreated wastewater.
3. That it is respectfully submitted that the drain construction work being undertaken in Village Hariharpur, Block Manihari, District Ghazipur is being executed in accordance with the revised alignment plan, which had earlier been finalized after considering the objections raised by local residents and with the objective of ensuring that the drain outlet does not discharge into the pond situated at Arazi No. 409. The revised alignment ensures diversion



of the wastewater away from the pond and towards the existing drainage network situated on Gram Sabha land.

4. That as per the latest inspection conducted by the engineering officials of Zila Panchayat Ghazipur, the construction of the drain is presently in progress and substantial work has already been completed. The inspection report indicates that the total proposed length of the drain is approximately 480 meters, out of which approximately 295 meters of the drain has already been constructed, while the remaining portion measuring about 185 meters is presently under execution. The construction work is being carried out under the supervision of the competent engineering authorities of Zila Panchayat Ghazipur and in accordance with the revised alignment approved by the competent authorities.
5. That it is further submitted that the revised drainage design also provides for construction of silt chambers and filtration chambers, which are intended to remove sediments and provide preliminary filtration of wastewater before it is discharged into the downstream drainage system. The said filtration mechanism is being developed alongside the drainage work in order to ensure that the wastewater undergoes basic treatment and does not cause environmental contamination.



6. That the site inspection was conducted by the engineering officials of Zila Panchayat Ghazipur and a detailed site inspection report along with photographic documentation of the construction activities has been prepared confirming the status of the work being carried out at the site. **The said inspection report along with the photographs evidencing the progress of the drainage construction is annexed herewith as Annexure P/1.**
7. That in further compliance with the directions of this Hon'ble Tribunal regarding assessment of the water quality of the pond situated at Arazi No. 409 in Village Hariharpur, the Uttar Pradesh Pollution Control Board through its Regional Laboratory at Varanasi collected water samples from the pond on 12.02.2026 for laboratory analysis. The samples were analyzed in accordance with the standard testing protocols prescribed under the APHA methodology for surface water analysis.
8. That the laboratory analysis report issued by the Regional Laboratory, Uttar Pradesh Pollution Control Board, Varanasi dated 24.02.2026 indicates the present water quality status of the pond. As per the said report, the pH level of the water sample was recorded as 7.85, Dissolved Oxygen as 7.9 mg/l, Biochemical Oxygen Demand (BOD) as 2.4 mg/l and Chemical Oxygen Demand



(COD) as 8.8 mg/l. The analysis further recorded Total Coliform levels at 400 MPN/100 ml and Fecal Coliform levels at 170 MPN/100 ml. The water quality report further indicates that the designated best use of the water body falls under the category of "Outdoor Bathing (Organised)" and the corresponding class of water is classified as "Class B". Hence, the water quality analysis reflects positive environmental indicators regarding the present condition of the pond water. **A true copy of the Water Quality Test Report issued by the Regional Laboratory, Uttar Pradesh Pollution Control Board, Varanasi is annexed herewith as Annexure P/2.**

9. That based on the inspection reports the concerned authorities have been directed to undertake appropriate measures to ensure that no untreated wastewater is discharged into the said water body.
10. That necessary steps for obtaining the requisite administrative and financial approvals are presently underway. The answering respondents respectfully undertake that the revised work, including the drainage alignment and associated environmental management measures, shall be executed strictly in accordance with law and in conformity with the guidelines and directions issued by the Government of Uttar Pradesh and other competent authorities



11. That the Gram Panchayat and other concerned authorities have also been instructed to ensure that no solid waste or domestic waste water is disposed of in the pond and that necessary awareness is created among the local residents regarding the importance of protecting and preserving the water body. Periodic monitoring of the water quality of the pond shall also be undertaken in coordination with the Uttar Pradesh pollution control board so as to ensure that the ecological health of the pond is maintained.
12. That in compliance with the further direction of this Hon'ble Tribunal regarding considering of the feasibility of the establishing a DSTP for treating the sewage flowing in drain, a four member committee has been formed by The district administration dated 02.01.2026. The feasibility assessment is presently under consideration and the outcome shall be placed before this Hon'ble Tribunal in the subsequent report.
13. That it is respectfully submitted that the District Administration remains fully committed to ensuring protection of the pond and preventing any environmental degradation in the area. The drainage



alignment has been revised so as to avoid discharge into the pond and the construction work is being carried out accordingly. The water quality analysis has also been conducted and further measures for environmental management and pond rejuvenation are being undertaken.

- 14.** That the answering Respondent respectfully submits that the directions of this Hon'ble Tribunal dated 16.12.2025 are being complied with in letter and spirit and all necessary steps are being taken by the district administration to ensure environmental protection and proper management of the drainage system in the area.



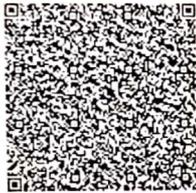
**Filed by**  
District Magistrate  
Ghazipur



Government of Uttar Pradesh

e-Stamp

Certificate No. : IN-UP45729970127055Y  
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 Account Reference : NEWIMPACC (SV)/ up14102604/ GHAZIPUR/ UP-GZP  
 Unique Doc. Reference : SUBIN-UPUP1410260486984512727653Y  
 Purchased by : AVINASH KUMAR SO RAMJI LAL  
 Description of Document : Article 4 Affidavit  
 Property Description : AS PER DOCUMENT  
 Consideration Price (Rs.) :  
 First Party : AVINASH KUMAR SO RAMJI LAL  
 Second Party : THE NGT PRINCIPAL BENCH NEW DELHI  
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 Stamp Duty Amount(Rs.) : 10  
 (Ten only)



Signature.....  
 ACC Name-MITHILESH KUMAR GUPTA  
 ACC Code-UP14102604  
 ACC Add-Navapura Sadar, Ghazipur  
 Mobile-9236014863  
 License No-82  
 Tehsil-Sadar, District-Ghazipur

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Serial No. 150  
 Date 10.03.26

NOTARY  
 GHAZIPUR (U.P.)



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**IN THE HON'BLE NATIONAL GREEN TRIBUNAL****PRINCIPAL BENCH, NEW DELHI****ORIGINAL APPLICATION NO.. 385/2025****IN THE MATTER OF:****SIDDHARTH RAI****...APPLICANT****VERSUS****STATE OF UTTAR PRADESH AND &  
ORS.****...RESPONDENTS****AFFIDAVIT**

I Avinash Kumar, aged about 42 years S/o Ramji lal presently posted as District Magistrate ,Gazipur, Uttar Pradesh, having an office at Gazipur, Uttar Pradesh.

1. That I am posted as stated above and well conversant with the facts of the present case and as such competent to swear this affidavit before this Tribunal.
2. That the accompanying reply has been drafted by our counsel upon my instructions.

**NOTARY**  
GHAZIPUR (U.P.)

3. That the contents of the accompanying reply are true and correct, and the knowledge has been derived from official records and nothing material has been concealed therefrom.



Two handwritten signatures in blue ink, one on the left and one on the right, positioned below the notary seal.

  
**DEPONENT**



**VERIFICATION**

Verified on solemn affirmation at Gazipur on this 10<sup>th</sup> day of March 2026 that the contents of the foregoing affidavit are true and correct to the best of my knowledge and no part of it is false and nothing material has been concealed therefrom.

  
**DEPONENT**



**NOTARY**  
GHAZIPUR (U.P.)



The deponent Sri/Smt/Ku S. K. Chaudhary  
 No D/o Sri S. K. Chaudhary  
 No R/o P.O. Faridkot  
 Distt. Amritsar Identified by  
 Advocate Solemnly affirmed  
 before me on ..... between ..... A.M./P.M.  
 at the ..... Ghazipur The contents of the

**NOTARY**  
**GHAZIPUR (U.P.)**



affidavite were read over and explained to the  
 deponent who admitted them to be true and  
 Correct to the best of his/her knowledge and  
 Bellief, He/She affixed his/her signature thumb  
 Impression below in token there on.

I administered both under Notary act to  
 the deponent Sri/Smt/Ku..... I have  
 satisfied my self by examining the deponent  
 given under my signature and official seal to  
 day.

Devashish Chaudhary  
 Advocate  
 NOTARY  
 District-Ghazipur (U.P.)  
 Dated 10.03.26

*[Handwritten signature]*

*[Handwritten signature]*

प्रेषक,  
अपर मुख्य अधिकारी,  
जिला पंचायत, गाजीपुर।

सेवा में,  
प्रभागीय निदेशक/सदस्य सचिव,  
जिला पर्यावरण समिति,  
गाजीपुर।

पत्रांक : 1369 / जि०पं०गा० / 2024-25

दिनांक : 07/3/26

विषय : मा० राष्ट्रीय हरित अधिकरण, नई दिल्ली द्वारा दिनांक-16.12.2025 के आदेश के सम्बन्ध में।

महोदय,

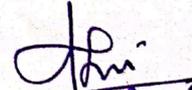
कृपया उपर्युक्त विषयक अपने कार्यालय पत्र संख्या-2478/29-1, दिनांक-23.12.2025 का सन्दर्भ ग्रहण करने का कष्ट करें। उक्त पत्र के द्वारा मा० राष्ट्रीय हरित अधिकरण, नई दिल्ली में विचाराधीन ओ०ए० 385/2025, दिनांक-08.08.2025 के क्रम में मा० न्यायालय द्वारा पारित आदेश दिनांक-16.12.2025 के अनुपालन में अद्यतन रिपोर्ट प्रेषित किये जाने हेतु अनुरोध किया गया है।

तत्क्रम में अवगत कराना है कि विकासखण्ड-मनिहारी के अन्तर्गत ग्राम सभा हरिहरपुर में नाली निर्माण की वर्तमान स्थिति का स्थलीय निरीक्षण अवर अभियन्ताओं के साथ अभियन्ता, जिला पंचायत, गाजीपुर द्वारा किया गया। रिपोर्ट के अनुसार मौके पर परिवर्तित ले-आउट के अनुसार कार्य प्रगति पर है, जिसमें 480 मीटर में से 295 मीटर कार्य पूर्ण हो गया है। शेष 185 मीटर कार्य प्रगति पर है। नाली के साथ शिल्ट कैचर एवं फिल्टर चैम्बर का निर्माण कार्य प्रगति पर है (स्थलीय रिपोर्ट एवं फोटोग्राफ की छायाप्रति संलग्न)।

अतः तदनुसार अवगत होने का कष्ट करें।

संलग्नक : यथोक्त।

भवदीय,

  
अपर मुख्य अधिकारी,  
जिला पंचायत, गाजीपुर।

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07-3-26

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प  
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## अपर मुख्य अधिकारी महोदय,

कृपया आपके आदेश के क्रम में विकासखण्ड-मनिहारी के अन्तर्गत ग्राम सभा हरिहरपुर में नाली निर्माण की वर्तमान स्थिति का निरीक्षण किया गया।

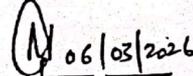
मौके पर परिवर्तित लेआउट के अनुसार कार्य प्रगति पर है, जिसमें 480 मीटर में से 295 मीटर कार्य पूर्ण हो गया है। शेष 185 मीटर कार्य प्रगति पर है। नाली के साथ शिल्ट कैचर एवं फिल्टर चैम्बर का निर्माण कार्य प्रगति पर है (स्थल का फोटोग्राफ संलग्न)।

  
06/03/26

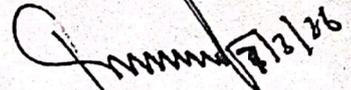
रामकृत यादव,  
अवर अभियन्ता,  
जिला पंचायत, गाजीपुर।

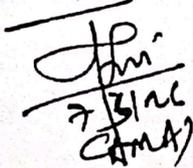
  
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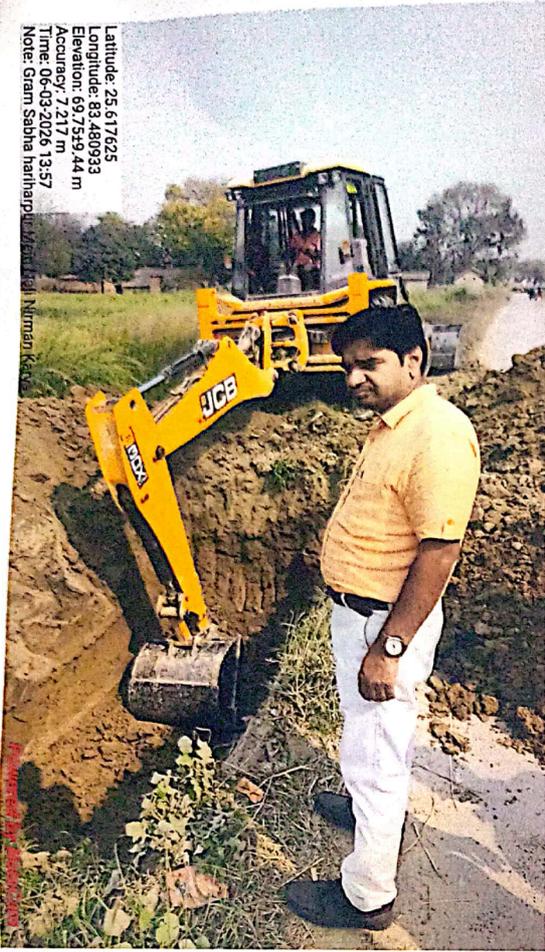
सुशील कुमार सिंह,  
अवर अभियन्ता,  
जिला पंचायत, गाजीपुर।

  
06/03/2026

मुकेश कुमार यादव  
अवर अभियन्ता,  
जिला पंचायत, गाजीपुर।

  
अभियन्ता,  
जिला पंचायत,  
गाजीपुर।

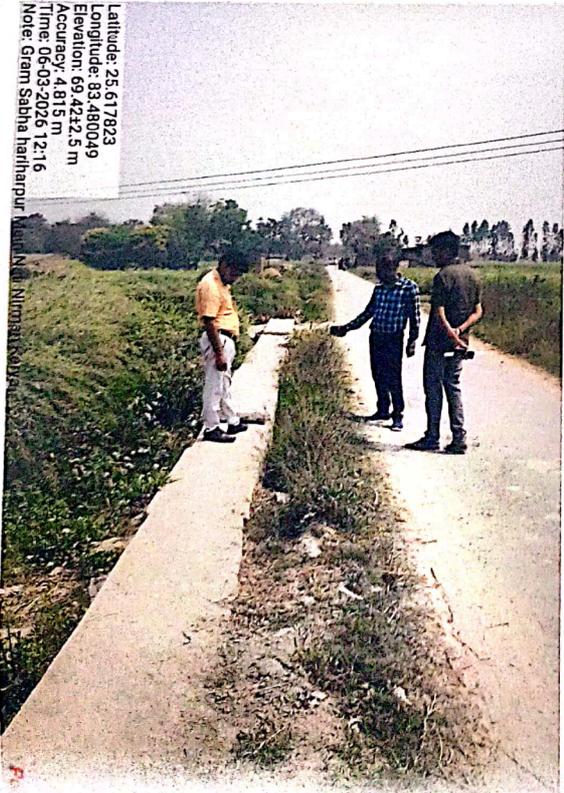
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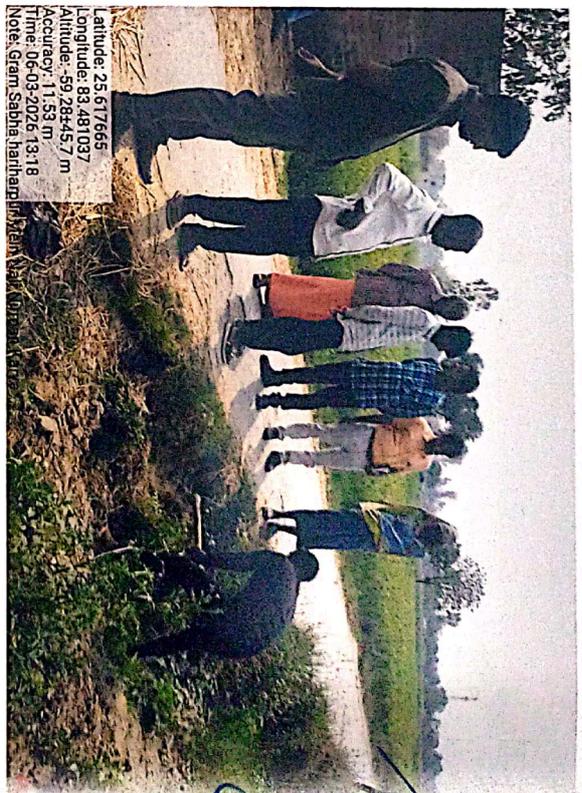
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 Note: Gram Sabha hariharpur, Ward No. 1, Nirmal, Kalyan



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 Note: Gram Sabha hariharpur, Ward No. 1, Nirmal, Kalyan



Latitude: 25.617665  
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 Note: Gram Sabha hariharpur, Ward No. 1, Nirmal, Kalyan

06/03/2026  
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06/03/2026

06/03/2026

क्षेत्रीय कार्यालय  
उ०प्र० प्रदूषण नियंत्रण बोर्ड,  
वाराणसी।

मा० राष्ट्रीय हरित अधिकरण, नई दिल्ली में योजित ओ०ए०नं०-385/2025 सिद्धार्थ राय बनाम उ०प्र० नियंत्रण बोर्ड व अन्य के अन्तर्गत आच्छादित ग्राम-हरिहरपुर, गजीपुर में स्थित तालाब के जल गुणवत्ता के सम्बन्ध में आख्या।

संदर्भित तालाब के जल का नमूना एकत्रण क्षेत्रीय कार्यालय द्वारा दिनांक 12.02.2026 (छायाप्रति संलग्न) को लिया गया। विश्लेषण आख्या दिनांक 24.02.2026 के अनुसार प्राप्त प्रचालक की गुणता के सम्बन्ध में आख्या निम्नवत् है -

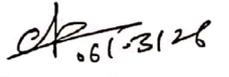
1. पर्यावरण वन एवं जलवायु परिवर्तन मंत्रालय भारत सरकार के अधिसूचना दिनांक 25 सितम्बर, 2000 (छायाप्रति संलग्न) से स्नान जल के लिए प्राथमिक जल क्वालिटी मानदण्ड के अनुरूप है।
2. केन्द्रीय प्रदूषण नियंत्रण बोर्ड के वाटर क्वालिटी क्राइटेरिया (छायाप्रति संलग्न) के अनुसार तालाब के जल की गुणवत्ता क्लास-बी के अन्तर्गत आच्छादित है।

उपरोक्तानुसार सूचनार्थ एवं अग्रिम आवश्यक कार्यवाही हेतु सादर प्रेषित।

क्षेत्रीय अधिकारी,

 06/03/26

  
06/03/26  
(शिवम त्रिपाठी)  
जे०आर०एफ०

  
06/03/26  
(सी०पी० वर्मा)  
वैज्ञानिक सहायक

## 93. Primary Water Quality Criteria for Bathing Waters.

In a water body or its part, water is subjected to several types of uses. Depending on the types of uses and activities, water quality criteria have been specified to determine its suitability for a particular purpose. Among the various types of uses there is one use that demands highest level of water quality or purity and that is termed as "Designated Best Use" in that stretch of water body. Based on this, water quality requirements have been specified for different uses in terms of primary water quality criteria. The primary water quality criteria for bathing water are specified along with the rationale in table 1.

Table 1.

**PRIMARY WATER QUALITY CRITERIA FOR BATHING WATER**  
(Water used for organised outdoor bathing)

CRITERIA		RATIONALE
1. Focal Coliform MPN/100 ml:	500 (desirable) 2500 (Maximum Permissible)	To ensure low sewage contamination. Fecal coliform and fecal streptococci are considered as they reflect the bacterial pathogenicity.
2. Fecal Streptococci MPN/100 ml:	100 (desirable) 500 (Maximum Permissible)	The desirable and permissible limits are suggested to allow for fluctuation in environmental conditions such as seasonal change, changes in flow conditions etc.
2. pH:	Between 6.5 - 8.5	The range provides protection to the skin and delicate organs like eyes, nose, ears etc. which are directly exposed during outdoor bathing.
3. Dissolved Oxygen:	5 mg/l or more	The minimum dissolved oxygen concentration of 5 mg/l ensures reasonable freedom from oxygen consuming organic pollution immediately upstream which is necessary for preventing production of anaerobic gases (obnoxious gases) from sediment.
4. Biochemical Oxygen demand 3 day, 27°C:	3 mg/l or less	The Biochemical Oxygen Demand of 3 mg/l or less of the water ensures reasonable freedom from oxygen demanding pollutants and prevent production of obnoxious gases";

*Shivam*  
JRF

*ep*  
SA

*A*

# भारत का राजपत्र The Gazette of India



असाधारण

EXTRAORDINARY

भाग II—खण्ड 3—उप-खण्ड (I)

PART II—Section 3—Sub-section (I)

प्राधिकार से प्रकाशित

PUBLISHED BY AUTHORITY

सं. 494 ]

नई दिल्ली, सोमवार, सितम्बर 25, 2000/आश्विन 3, 1922

No. 494 ]

NEW DELHI, MONDAY, SEPTEMBER 25, 2000/ASVINA 3, 1922

पर्यावरण और वन मंत्रालय

अधिसूचना

नई दिल्ली, 25 सितम्बर, 2000

सा. का. नि. 742(अ).—केन्द्रीय सरकार, पर्यावरण (संरक्षण) अधिनियम, 1996 (1996 का 29) को धारा 6 और धारा 25 द्वारा प्रदत्त शक्तियों का प्रयोग करते हुए, पर्यावरण (संरक्षण) नियम, 1996 का और संशोधन करने के लिए निम्नलिखित नियम बनाती है, अर्थात्—

1. (1) इन नियमों का संक्षिप्त नाम पर्यावरण (संरक्षण) संशोधन नियम, 2000 है।

(2) इस अधिसूचना में अन्यथा जैसा उपबंधित है उसके विषय, वे राजपत्र में प्रकाशन की तारीख को प्रवृत्त होंगे।

2. पर्यावरण (संरक्षण) नियम, 1986 में,—

(1) अनुसूची 1 में पटाखों के लिए शोर मानकों से संबंधित क्रम संख्याक 89 और उससे संबंधित प्रविष्टियों के पश्चात् निम्नलिखित क्रम संख्याक और उनसे संबंधित प्रविष्टियां अन्तःस्थापित की जाएंगी, अर्थात् :—

"90. कोयला खानों के लिए मानक

1. वायु क्वालिटी मानक

निम्नलिखित धूल उत्पादक स्रोतों से 500 मीटर की दूरी पर प्रबल हवा की दशा पर विचार करते हुए नीचे की ओर हवा की दिशा में निर्लक्षित कणिकीय पदार्थ (एस. पी. एम.), अन्तः श्वसनीय कणिकीय पदार्थ (आर. पी. एम.), सल्फर डाईआक्साइड (एस. ओ.) और नाइट्रोजन आक्साइड (एन. ओ.) का संकेन्द्रण नीचे दी गई मापणी-I, और II, और III में विनिर्दिष्ट मानकों से अधिक नहीं होगा।

धूल उत्पादन के स्रोत

लड़ाई या उतराई, कर्मण मड़क, कोयला परिवहन मड़क, कोयला हथालने का संयंत्र (सी. एच. पी.) रेल सरकवां, विस्फोट, छेदन, अधिक ऊंचे ढेर या कोई अन्य धूल उत्पादन के चाहती स्रोत जैसे-कोक भट्टों (कटोर तथा मुलायम), इष्टिका उद्योग, पास को मड़क आदि।

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1. जहाँ उपचारित बहिस्साय ऐसी नगर सीमा में आया जाता है जो क्षतिग्रस्त उपचार संयंत्र में जाता है, वहाँ जैव-रसायन आक्सीजन मांग (बी ओ डी) की 100 मि.ग्रा./लि. तक और रसायन आक्सीजन मांग (री ओ डी) की 400 मि.ग्रा./लि. तक छूट दी जा सकती।
2. बहिस्साय की ब्यालिटी (एक लिटर प्रति मिलीलीटर तापमान) संयुक्त मूली मल उद्योग संयुक्त कमी बल उद्योग और टैम्बरल प्रोसेसिंग उद्योग में लगभग 100, 250 और 50 होगी।

### 03. स्नान-जल के लिए प्राथमिक जल ब्यालिटी मानदंड

जलसाग या उसको प्राप्त में जो जल का कई प्रकार से उपयोग किया जाता है। जल के उपयोगों और क्रियाकलापों के प्रकार पर निर्भर रहते हुए जल ब्यालिटी की नतीजी विभिन्न प्रयोजन के लिए उसकी उपयुक्तता क्षमधारित करने के लिए निर्दिष्ट कर दी गई है। विभिन्न प्रकार के उपयोगों में एक उपयोग यह भी है जो जल के उच्चतर स्तर की ब्यालिटी या शुद्धता को मांग करता है और उस जलसाग के विस्तार में उसे "अभिहित सर्वोत्तम उपयोग" के रूप में जाना जाता है। इस पर आधारित प्राथमिक जल ब्यालिटी की कसौटी के निर्बंधनों के अनुसार विभिन्न उपयोगों के लिए जल ब्यालिटी अपेक्षाएं निर्दिष्ट की गई हैं। सारणी 1 में स्नान-जल के लिए प्राथमिक जल ब्यालिटी की तर्कयुक्त कसौटी निर्दिष्ट की गई है।

#### सारणी 1

#### स्नान-जल के लिए प्राथमिक जल ब्यालिटी मानदंड

(संगठित वाह्य स्नान के लिए प्रयुक्त जल)

मागदंड		तर्कआधार
1. फिकल	500 (वांछनीय)	निम्न मल जल संदूषण सुनिश्चित करने के लिए,
कोली फॉर्म	2500 (अधिकतम अनुज्ञेय)	फिकल कोलीफॉर्म और फिकल स्ट्रेप्टोकोकॉ के
एम. पी. एन./100 मि.लि.	"	पार में यह माना गया है कि वे जीवाणु रोगोत्पादकता
2. फिकल स्ट्रेप्टोकोकॉ	100 (वांछनीय)	को दर्शित करते हैं। वांछनीय और अनुज्ञेय मानाएं
एम. पी. एन./100 मि.लि.	500 (अधिकतम अनुज्ञेय)	पर्याप्त दशाओं में उतार-चढ़ाव
2. पी. एस.	6.5 से 8.5 के बीच	को अनुज्ञात करने के लिए मुझाव देता है जैसे कि
3. घुली हुई आक्सीजन		मौसमी परिवर्तन, बहाव की दशाओं में परिवर्तन
4. जैव-रसायन		आदि।
आक्सीजन मांग (बी ओ डी)		यह रेंज स्वचा और आँख, नाक, कान आदि जैसे
(27° से. पर 3 दिन)		कोमल अंगों को संरक्षण प्रदान करती है जो वाह्य
(2) अनुयुक्ती 6 के शोर मान दंडों से संबंधित भाग 'ख' में, मोटरगाड़ियों के लिए शोर सीमा से संबंधित भाग 'क' के पश्चात् निम्नलिखित अन्तः		स्नान के दौरान सीधे प्रभावित होते हैं।
स्थापित किया जाएगा :-		5 मि.ग्रा./लि. के न्यूनतम घुली हुई आक्सीजन
		संकेन्द्रण ठाँक कपरीधारा में आर्गनिक प्रदूषण युक्त
		आक्सीजन लेने से युक्तियुक्त मुक्ति सुनिश्चित करते
		हैं जो तलाछट से अनाइरोबिक गैसों (आयनोक्सीजन
		गैसों) के उत्पादन को निवारित करने के लिए
		आवश्यक है।
		3 मि.ग्रा./लि. या इससे कम जल की जैव रसायन
		आक्सीजन मांग आक्सीजन डिमांडिंग प्रदूषकों
		से युक्तियुक्त मुक्ति सुनिश्चित करती है और
		आवनाक्सीजन गैसों के उत्पादन को रोकता है।"

"कक, 1 जनवरी, 2003 से मोटर यानों के लिए शोर सीमा

मोटर यानों के लिए निम्नलिखित शोर सीमा 1 जनवरी, 2003 से लागू होगी। अनुसरण किए जाने वाली परीक्षण पद्धति भा मा.

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## Water Quality Criteria

Designated-Best-Use	Class of water	Criteria
Drinking Water Source without conventional treatment but after disinfection	A	Total Coliforms Organism MPN/100ml shall be 50 or less pH between 6.5 and 8.5 Dissolved Oxygen 6mg/l or more Biochemical Oxygen Demand 5 days 20 °C 2mg/l or less
Outdoor bathing (Organised)	B	Total Coliforms Organism MPN/100ml shall be 500 or less pH between 6.5 and 8.5 Dissolved Oxygen 5mg/l or more Biochemical Oxygen Demand 5 days 20 °C 3mg/l or less
Drinking water source after conventional treatment and disinfection	C	Total coliforms Organism MPN/100ml shall be 5000 or less pH between 6 to 9 Dissolved Oxygen 4mg/l or more Biochemical Oxygen Demand 5 days 20 °C 3mg/l or less
Propagation of Wild life and Fisheries	D	pH between 6.5 to 8.5 Dissolved Oxygen 4mg/l or more Free Ammonia (as N) 1.2 mg/l or less
Irrigation, Industrial Cooling, Controlled Waste disposal	E	pH between 6.0 to 8.5 Electrical Conductivity at 25 °C micro mhos/cm Max.2250 Sodium absorption Ratio Max. 26 Boron Max. 2mg/l

Source: <http://www.cpcb.nic.in/vqstandards/>

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**REGIONAL LABORATORY VARANASI**  
**UTTAR PRADESH POLLUTION CONTROL BOARD**  
 Avas Vikas Office cum-commercial Complex Jawahar Nagar, Bhelupur, Varanasi

**TEST REPORT: WATER LABORATORY(SURFACE WATER)**

Date:24/02/2026

Ref no-35902411/Varanasi/2026

- 1- Sample Location: Hariharpur Pond
- 2- District: Ghazipur
- 3- Address: Hariharpur
- 4- Sample Source: Pond
- 5- Type of sample : Surface Water
- 6- Sample Collected By : Atul Thenua, JE
- 7- Odour : None
- 8- Quantity and Packing : 2 Ltr Plastic jar/cane, DO and MPN Bottle
- 9- Date of Sample Collection : 12/02/2026
- 10- Analysis Indented by : RO Varanasi
- 11- Date of sample receipt in Lab : 12/02/2026
- 12- Period of Analysis : From : 12/02/2026, To : 16/02/2026
- 13- ULR Number : -
- 14- Sampling Plan/Ref. No. :-
- 15- Sampling Method Ref. : APHA 24th Edition 2023- 1060 A, B, C, Page No.- 42- 52, Collection & Preservation of Samples.

S.N.	Parameter	Unit	Results	Detection Range
1	pH, at 25 °C APHA24th Ed.4500-B: 2023	-	7.85	02-12
2	Turbidity, APHA24th Ed 2130B	N.T.U	8	1-500NTU
3	Colour, APHA 24th Ed. 2120B: 2023	Hazen	10	5-10000 Hazen
4	Conductivity, APHA 24th Ed. 2510B :2023	µS/cm	265	0.1-10000 µS/cm
5	Dissolved Solids, APHA 24th Ed. 2540 C Total Dissolved Solids dried at 180 °C 2023	mg/l	138	5.0 -10000 mg/l
6	Hardness, APHA 24th Ed. 2340 C EDTA Titrimetric Method 2023	mg/l	142	10.0 -5000 mg/l
7	Chloride, APHA24th Ed 4500-Cl- B: 2023	mg/l	23.48	3.0 - 500 mg/l
8	Alkalinity, APHA 24th Ed. 2320:2023	mg/l	92	20-5000 mg/l
9	Total Coliform, APHA 9221 B 24th Ed. : 2023	MPN/100 ml	400	<1.8 MPN/100 ml & above
10	Fecal Coliform, APHA 9221 E 24th Ed. : 2023	MPN/100 ml	170	<1.8 MPN/100 ml & above
11	BOD, 3 days at 27 °C IS 3025 (Part 44): 1993	mg/l	2.4	1.0 -1000 mg/l
12	COD, APHA 24th Ed. 5220 B Open Reflux Method 2023	mg/l	8.8	4.0 -1000 mg/l
13	D.O. , APHA 24th Ed. 4500-OB Iodometric Method 2023	mg/l	7.9	0.2-14.0 mg/l

\*Non-NABL Parameters.

Note : 1 The results in the Test Report relate only to the items tested; 2. The report shall not be reproduced except in full, without the written permission of laboratory; 3. The test report pertains to the sample as received in Lab.

Remark:\* - NA

Analysed by  
[Mohini Singh(JRF), Aditi  
Jaiswal(JRF)]

Authorized by  
SUSHIL  
KUMAR  
Sushil Kumar (ASO)

Digitally signed by  
SUSHIL KUMAR  
Date: 2026.02.24  
13:32:13 +05'30'

ROHIT  
SINGH,  
Regional Officer

Digitally signed  
by ROHIT SINGH  
Date: 2026.02.24  
13:32:24 +05'30'



## Water Quality Criteria

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Source: <http://www.epcb.nic.in/wqstandards/>